

Mr. Speaker: 12th August was only yesterday

Shri S. M. Banerjee: That is why I have given notice of an adjournment motion. Otherwise, I would have put only a question.

Shri A. P. Jain: The bags have been tested and they have been found free from any admixture. The question was only about the sweepings which have been kept apart.

Shri Panigrahi (Puri): May I know whether those bags have been sent out?

Mr. Speaker: It is not suspected, the bags have been examined, they do not contain any poisonous matter. What more is to be done? I do not allow this adjournment motion.

12-05 hrs.

#### PAPERS LAID ON THE TABLE

##### AMENDMENTS TO MINING LEASES (MODIFICATION OF TERMS) RULES

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of Notification No GSR 861 dated the 25th July, 1959 making certain further amendments to the Mining Leases (Modification of Terms) Rules 1956 [Placed in Library, See No LT-1519/59]

##### HYDERABAD KHADI AND VILLAGE INDUSTRIES BOARD (DISSOLUTION) ORDER

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957, a copy of the Hyderabad Khadi and Village Industries Board (Dissolution) Order, 1959, published in Notification No GSR 878 dated the 27th July, 1959 [Placed in Library, See No LT-1518/59]

##### AMENDMENT TO CUSTOMS DUTIES DRAWBACK (FIXED RATES) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of Notification No GSR 887 dated the 1st August, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958 [Placed in Library, See No LT-1520/59]

##### AMENDMENT TO CUSTOMS AND CENTRAL EXCISE DUTIES REFUND (FIXED RATES) RULES

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No 888 dated the 1st August 1959 making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958 [Placed in Library, See No LT-1521/59]

##### PRICES OF RICE IN WEST BENGAL

Shri B. R. Bhagat: On behalf of Shri A. M. Thomas, I beg to lay on the Table a copy of a corrigendum to the statement showing retail prices of coarse rice in Calcutta and in subdivisions of West Bengal during 1958 and 1959 laid on the Table on the 7th August 1959 [Placed in Library, See No LT 1522/59]

##### DEMANDS FOR EXCESS GRANTS

###### EXCESS APPROPRIATION, 1955-56

The Minister of Finance (Shri Morarji Desai): I beg to present a statement of Excess Appropriation in respect of the Budget (General) for 1955-56.

###### DEMANDS FOR EXCESS GRANTS 1956-57

Shri Morarji Desai: I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1956-57.